

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:5695
ANSWERED ON:30.04.2013
CHANGES IN OWNERSHIP OF COAL COMPANY
Nahata Smt. P. Jaya Prada;Pandey Shri Ravindra Kumar

Will the Minister of COAL be pleased to state:

(a) the details of the private companies who have changed/diluted in one form or other the ownership stakes after being allocated coal blocks, State-wise including Uttar Pradesh; and

(b) the action taken/proposed to be taken by the Government in this regard, State and company-wise?

Answer

MINISTER OF STATE IN THE MINISTRY OF COAL(SHRI PRATIK PRAKASHBAPU PATIL)

(a) & (b): The coal blocks are allotted to the private companies, registered under the Companies Act, 1956 for the purpose of specified end-uses under the Coal Mines (Nationalisation) Act, 1973. The companies to whom coal blocks have been allocated are bound by the prevailing statutes/rules/orders. The question of change/dilution of the ownership stakes is to be viewed with reference to this. The allocation letters contain a condition that 'mining of coal from the allocated captive coal block shall be carried out in accordance with the applicable Statutes/Rules/Orders/Directives governing the mining of coal in the country'. It is incumbent on the concerned coal block allocatees to approach the Government as and when required to do so under the law. Hence, complete details of change / dilution of ownership stakes are not maintained/available in the Ministry of Coal. The issue of possible course of action which can be taken in case of change / dilution of ownership is under examination in consultation with the Ministry of Law and Justice and Ministry of Corporate Affairs.